

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 352/2002 in
OA 851/2001

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New Delhi this the 29th day of August, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

Dharmendar Singh Rana
R/O E-21 Prem Nagar, Near
Kirari Chowk, Nangloi, Delhi

.. Petitioner

(By Advocate Shri Arun Bhardwaj)

VERSUS

1. Shri R.S.Gupta,
Commissioner of Police,
Police Headquarters, I.P.Estate,
New Delhi.
2. Shri R.S.Ghumman,
DCP, Hqrs (Estt.)PHQ,
I.P.Estate, New Delhi.
3. Sh.T.N.Mohan,
DCP, Hqrs. PHQ
I.P.Estate, New Delhi.

.. Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri Arun Bhardwaj, learned counsel for the petitioner. The submission made by the learned counsel is that by virtue of the order issued by the respondents dated 19.4.2002 removing the petitioner's name from the Secret List of persons of doubtful integrity w.e.f. 16.11.1992, they have not complied with the directions of the Tribunal in the order dated 16.10.2001 in OA 851/2001.

2. From the above facts and circumstances of the case and on the face of the order passed by the respondents dated 19.4.2002, we are unable to agree with the learned

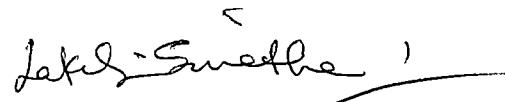
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(A)

counsel that there has been any wilful, contumacious or deliberate disobedience of the Tribunal's order dated 16.10.2001 in OA 851/2001 to warrant taking any action against the alleged contemners under the provisions of Contempt of Courts Act, 1971 read with the provisions of Section 17 of the Administrative Tribunals Act, 1985. In this view of the matter, CP is liable to be dismissed. Sh. Arun Bhardwaj, learned counsel prays that in the circumstances he may be allowed to withdraw the CP with liberty to pursue his remedies, if any grievance survives.

3. In the above circumstances, CP352/2002 is dismissed. It is open to the petitioner to seek such remedies as he is advised, in accordance with law.


(S.A.T. Rizvi)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

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